### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Original Jurisdiction)

## **ORIGINAL PETITION NO. 01 OF 2018**

# Dated: 30<sup>th</sup> November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

#### In the matter of:

Mrs. Mamta Bhatnagar & Ors.

.... Appellant(s) / Petitioner(s)

## Versus Karnataka Electricity Regulatory Commission &Anr. .... Respondent(s)

Counsel for the Appellant / Petitioner(s) : Mr. Shri Venkatesh Mr. Sandeep Rajpurohit Counsel for the Respondent(s) : Mr. Balaji Srinivasan Ms. Pallavi Sengupta Mr. Mayank Kshirsagar for R-2

## <u>ORDER</u>

Learned counsel, Mr. Balaji Srinivasan, appearing for the second Respondent prays for another one week's time to file his reply in the matter.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

Another one week's time is extended for compliance of the order dated 24.10.2018 as a last chance to the learned counsel appearing for the second Respondent to file his reply in the matter. He may do the needful by 10.12.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant after duly serving copy on the other side.

List the matter on <u>14.12.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member

Bn/kt